

(21)

റഫ്. ബി2-11874/2020. 2021 മാർച്ച് 23.
 വെള്ളരിക്കുണ്ട് താലൂക്കിൽ ബേളൂർ വില്ലേജിൽ തട്ടുമ്മൽ, അട്ടേങ്ങാനം ഭാഗത്ത് സി. രാമകൃഷ്ണൻ എന്നയാൾ 25-7-2018-ാം തീയതി മരിച്ചു പോയെന്നും കേരള ലാൻഡ് റവന്യൂ മാനുവൽ വാല്യം 6-ൽ പാർഗ്രാഫ് 236-ൽ പരാമർശിക്കും പ്രകാരമുള്ള ആവശ്യങ്ങൾക്കായി അനുവദിക്കുന്ന അവകാശ സർട്ടിഫിക്കറ്റിൽ ഉൾപ്പെടുത്തേണ്ടതായി പാർഗ്രാഫ് 236-ൽ പരാമർശിക്കും പ്രകാരമുള്ള പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന 5 പേർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	കാർത്ത്യായനി	രണ്ടാം ഭാര്യ	64
2	അനിത	മകൾ	51
3	മണികണ്ഠൻ	മകൻ	45
4	രാജീവൻ, സി.	,,	38
5	ശ്രീജ	മകൾ	35

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം വെള്ളരിക്കുണ്ട് തഹസീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽ മാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, വെള്ളരിക്കുണ്ട്. (ഒപ്പ്) തഹസീൽദാർ.

**KASARAGOD DISTRICT
 Manjeshwaram Taluk**

NOTICES

(1)

Ref. No. C2-2572/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Narayana, s/o Pollunhi, Ram Nagar, Kanchikatta, Kumbala Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Pollunhi, w/o Aithappa Poojary who expired on 21-11-2015 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Pollunhi that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Narayana	Son	63
2	Babu	,,	59
3	Pushpa	Daughter	57
4	Varija	,,	53
5	Suresha	Son	49
6	Shashikala	Daughter	45
7	Ravi	Son	42

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(2)

Ref. No. C2-2813/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Dhanavathi, K. Shetty, D/o Rama Alva, Panjaguthu, Mangalpady has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Kaveri, W/o Uggappa Shetty who expired on 5-7-2001 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Kaveri that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Dhanavathi, K. Shetty	Granddaughter	56

(D/o Leelavathi)

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(3)

Ref. No. C2-2894/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Karunakara Rai, S/o Koragappa Rai, Poovanadka House, Enmakaje Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Devaki, W/o Koragappa Rai who expired on 25-9-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Devaki that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Name of the legal heir</i>	<i>Relationship with the deceased</i>	<i>Age</i>
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Karunakara Rai	Son	55
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Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(4)

Ref. No. C2-2644/2021.

24th March 2021.

Notice is hereby given to all to whom it may concern that Balakrishna, L. Shetty, s/o Lakkanna Shetty, Kaniyoor House, Kodlamogaru Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Lakkanna Shetty, s/o Manjappa Shetty who expired on 16-7-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Lakkanna Shetty that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
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1	Shashikala	Daughter	62
2	Balakrishna L. Shetty	Son	55
3	Ravikala	Daughter	51

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(5)

Ref. No. C2-2642/2021.

24th March 2021.

Notice is hereby given to all whom to it may concern that Shobha D. Rai s/o Deenadas Rai, Thuppe House, Kodlamogaru Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Yamuna, w/o Narayana Bhandary who expired on 9-9-1990 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Yamuna that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
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1	Sriranjini	Daughter	68
2	Shobha D. Rai	„	67
3	Meera A. Shetty	„	64
4	Asha Bhandary	Daughter in law	63
		[w/o Subbayya Bhandary (L)]	
5	Dheeraj Bhandari	Grandson	39
		[s/o Subbayya Bhandary (L)]	
6	Ashish Bhandary	„	32
7	Sobha S. Bhandary	Daughter in law	65
		[w/o Sathish Bhandary (L)]	
8	Rohan Bhandari	Grandson	31
		[s/o Sathish Bhandary (L)]	

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(6)

Ref. No. C2-2377/2021.

24th March 2021.

Notice is hereby given to all to whom it may concern that Prashanth, s/o Sundar Devadiga, Kanwatheertha, Kunjathur Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Meenakshi, w/o Sundar Devadiga who expired on 16-6-2019 and that it has been reported to this office that persons named in the schedule below are the legal heirs of the said late Meenakshi that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
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1	Jayantha	Son	52
2	Prashanth	„	50
3	Sunitha	Daughter	47
4	Subhash Chandra	Son	43

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(7)

Ref. No. C2-2810/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Saritha, w/o Harisha, Arebettu House, Veerakamba Dakshinakannada Dist. has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Setharama Shetty, S/o Subbanna Shetty, Medumane House, Majibail who expired on 15-10-2018 and that it has been reported to this office that persons named in the schedule below are the legal heirs of the said late Setharama Shetty that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Baby	Wife	69
2	Vanamala	Daughter	44
3	Saritha	„	40

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(8)

Ref. No. C2-3000/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Sefiya, w/o T. Ummer, Baithuthaqwa, Miyapadavu, Meenja Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late T. Ummer, s/o S. T. Mohammed Haji who expired on 19-9-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late T. Ummer that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Sefia	Wife	59
2	Jameela Hameed	Daughter	42
3	Kadijath Rajiya Talekala	„	40
4	Zubaida Miyapadavu	„	38
5	Pariza	„	34
6	Mohammad Kalandar Sabir, T.	Son	28

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(9)

Ref. No. C2-2938/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Veronica Dsouza, w/o Francis Dsouza, Nallengi Padavu, Vorkadi Group Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Francis Dsouza, s/o Duming Dsouza who expired on 4-10-2008 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Francis Dsouza that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Veronica Dsouza	Wife	68
2	Rekha Dsouza, N.	Daughter	40
3	Robin Dsouza, N.	Son	32

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(10)

Ref. No. C2-2911/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Hemantha Raj, A., s/o A. Kunha Balyaya, Borkala, Kodlamogaru Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Vadiraja, A., s/o Kunha Balyaya who expired on 13-11-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Vadiraja, A. that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Prathibha, A.	Sister	53
2	Kanakakshi, A.	„	46
3	Jayamala, B.	„	41
4	Geetha	„	40
5	Induprabha, A.	„	38
6	Hemantha Raj, A.	Brother	35

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(11)

Ref. No. C2-2884/2021. 24th March 2021.

Notice is hereby given to all to whom it may concern that Hemantha Raj, A., s/o A. Kunha Balyaya, Borkala, Kodlamogaru Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Kunha Balyaya, s/o Narayana Balyaya who expired on 19-9-2003 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late A. Kunha Balyaya that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Prathibha, A.	Daughter	53
2	Kanakakshi, A.	„	46
3	Jayamala, B.	„	41
4	Geetha	„	40
5	Induprabha, A.	„	38
6	Hemantha Raj, A.	Son	35

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(12)

Ref. No. C2-7893/2020.

24th March 2021.

Notice is hereby given to all whom to it may concern that Narayana, s/o Pokla, Kajoor House, Badaje, Hosabettu Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Pokla, s/o Ballu who expired on 25-4-1992 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Pokla that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Narayana	Wife Son	72
2	Thaniya	Son	65
3	Bhagi	Daughter	60
4	Kamala	Grand children [children of Janaki (L) D/o Pokla]	66
5	Rama	„	54
6	Lakshmi	„	51
7	Sadananda	„	48
8	Chandrasaha	Great grandson [S/o Girija (L) D/o Janaki]	41
9	Kavitha, B. M.	Grand Children [Children of Babu (L)]	35
10	Shailaja, K.	„	33
11	Bhavya, K.	„	30
12	Yathish Kumar, K.	„	24
13	Janaki	Daughter in law [w/o Sanjeeva (L)]	49
14	Rakshitha	Grand children [Children of Sanjeeva (L)]	21
15	Gowthami	„	15
16	Reethesh	„	12

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(13)

Ref. No. C2-3111/2021.

24th March 2021.

Notice is hereby given to all to whom it may concern that Kadeeja, w/o Kunhali, Piranemoole House, Badaje, Hosabettu Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Kunhali, s/o Moideen Kunhi who expired on 11-9-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Kunhali that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Kadeeja	Wife	48
2	Moideen Musthaq, P. K.	Son	28
3	Mohammad Munaz, K.	„	26
4	Mariyamma	Daughter	22
5	Mariyamma	Mother	72

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(14)

Ref. No. C2-3110/2021.

24th March 2021.

Notice is hereby given to all to whom it may concern that Ismail, K., s/o Abdul Khadar Haji, Chadipadpu House, Badaje, Hosabettu Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Abdul Khadar, s/o Mammed who expired on 27-5-2013 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Abdul Khadar that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Zainaba	Daughter	61
2	Mohammad, K.	Son	55
3	Fathima	Daughter	52
4	Aisamma	„	51
5	Zulekha	„	50
6	Kadeeja	„	46
7	Ismail, K.	Son	45
8	Ashraf, K.	„	44
9	Nabeesa	Daughter	37

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(15)

Ref. No. C2-3540/2021.

15th April 2021.

Notice is hereby given to all whom it may concern that Arun Kumar, s/o Chaniya Poojary, Near CHC Kumbala, Kumbala P.O., Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Mohini, w/o Chaniya Poojary who expired on 25-8-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Mohini that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Lolakshi, K.	Daughter	55
2	Dinesh, K.	Son	50
3	Malathi	Daughter	48
4	Arun Kumar	Son	44
5	Shreelatha, K.	Daughter,	40

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(16)

Ref. No. C2-3326/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Zakariya Badimale, s/o G. Moideen Kunhi, Badimale House, Pathur, Kodlamogaru Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late G. Moideen Kunhi, s/o Mohammed who expired on 31-7-2010 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late G. Moideen Kunhi that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

(18)

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Mariyamma	Wife	73
2	Mohammad Basheer, B.	Son	41
3	Ebrahim, B.	„	37
4	Abdul Azeez, B.	„	34
5	Jameela, B.	Daughter	32
6	Zakariya Badimale	Son	29
7	Sakira, B.	Daughter	27
8	Nusaiba, B.	„	21
9	Absath Mubsira	„	20
10	Aishath Mirzana	„	18

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(17)

Ref. No. C2-2214/2021. 15th April 2021.

Notice is hereby given to all to whom it may concern that Sampavathi M. Shetty, w/o Mahabala Shetty, Karle House, Arikady, Bombrana Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Mahabala Shetty, s/o Kunhanna Shetty who expired on 8-6-2019 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Mahabala Shetty that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Sampavathi M. Shetty	Wife	79
2	Lalitha	Daughter	58
3	Nagaraja Shetty, K.	Son	57
4	Prabhavathi	Daughter	49

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

Ref. No. C2-2178/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Avvamma, w/o Ali Kunhi, Ukkinadka House, Enmakaje Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Alikunhi, s/o Andunhi who expired on 29-3-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Alikunhi that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Avvamma	Wife	58
2	Abdul Latheef, K.	Son	41
3	Mohammed Shareef	„	39
4	Ayshathul Rasheeda	Daughter	37
5	Abdul Harif, K.	Son	34
6	Abdul Ansar, K.	„	31
7	Abdul Naseer, K.	„	29
8	Abdul Riaz, K.	„	26
9	Mohammed Ashiq, K.	„	21

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(19)

Ref. No. C2-3291/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Jayashree, A., w/o Vittala, Bhaktha Nivas, Kumbala, Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Kamala, w/o Narayana who expired on 2-2-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Kamala that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Prema	Daughter	54
2	Sasikala	„	48
3	Gopi, N.	„	41
4	Jayashree, A.	Wife and children of Vittala (L)	40
5	Vaishnavi	„	21
6	Vaishak, N.	„	18

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(20)

Ref. No. C2-2175/2021. 15th April 2021.

Notice is hereby given to all to whom it may concern that Kalandar Sabith, M., s/o M. Abbas, Near GVHSS, Mogral, Mogral P.O., Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late M. Abbas, s/o Mammunhi who expired on 7-12-2011 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late M. Abbas that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Jameela	Wife	58
2	Kalandar Sabith, M.	Son	35
3	Fathimath Souda, M. A.	Daughter	32
4	Mohammad Shabeer	Son	27
5	Ahamad Savad Mogral Abbas	„	26
6	Mohammad Shafeeqe, M. A.	„	22

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(21)

Ref. No. C2-2213/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Muhammad, V. V. s/o Aisamma, Zakariya Manzil, K. K. Puram, Mogral P.O., Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Aisamma w/o Abdul Khader who expired on 10-7-1995 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Aisamma that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Khadeeja	Daughter	72
2	Muhammed ,V. V.	Son	68
3	Makhsud Ali	„	65
4	Afsha	Daughter	61

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(22)

Ref. No. C2-3289/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Ganesh Nayak, s/o Balakrishna Nayak, Naikap House, Ednad, Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Balakrishna Nayak s/o Korga Nayak who expired on 16-3-2008 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Balakrishna Nayak that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	N. Ramadasa Nayak	Son	59
2	Purushothama Nayak	„	57
3	Rohini	Daughter	55
4	Keshava Nayak	Son	52
5	Ganesha Nayak	„	50
6	Pushpalatha, N.	Daughter	46

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(23)

Ref. No. C2-3287/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Jayashree, A. w/o Vittala, Bhaktha Nivas, Kumbala, Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Vittala, N. s/o Narayana who expired on 20-11-2015 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Vittala, N. that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Jayashree, A	Wife	40
2	Vaishnavi	Daughter	21
3	Vaishak, N.	Son	18

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(24)

Ref. No. C2-3362/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Umavathi w/o Sooryanarayana Rao, Kaniyala House, Dharmathadka P.O., Bayar Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Sooryanarayana Rao s/o Shivayya who expired on 16-2-2015 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Sooryanarayana Rao that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Umavathi	Wife	71
2	Nithyananda Rao	Son	47
3	Balakrishna	„	46
4	Usha, K.	Daughter	41

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(25)

Ref. No. C2-3536/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Sundar Shetty s/o Malinga Shetty, Samruddhi Nilaya Thuminadu, Kunjathur Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Pavithra Shetty w/o Sundar Shetty who expired on 20-12-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Pavithra Shetty that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Sundar Shetty	Husband	51
2	Harshith Kumar Shetty	Son	21
3	Rakshith Kumar Shetty	„	19

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(26)

Ref. No. C2-3363/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Nafeesa w/o Mohammed Podi Haji Shaikh, Sadath Manzil, Paivalike Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of

the legal heirs of late Mohammed Podi Haji Shaikh s/o Podi Haji Shaikh who expired on 9-6-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Mohammed Podi Haji Shaikh that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

(28)

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Nafeesa	Ist wife	54
2	Abdul Raheem, P. M.	Son	40
3	Badruddeen, M.	„	34
4	Sayyed Anwar	„	31
5	Mariyammath Nadeera, P. M.	Daughter	28
6	Ahmmmed Nafih	Son	22
7	Aayesha	2nd wife	43
8	Kubra, P. M.	Daughter	11

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

Ref. No. C2-2179/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Beefathima, P. A. w/o Mehmood Haji, Natakal House, Kaikamba, Uppala Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Mohammed Haji s/o Moosa Haji who expired on 3-9-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Mohammed Haji that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Beefathima, P. A.	Daughter	61
2	Assyath Naseera	„	43
3	Ayishath Zareena	„	41
4	Mariyammathu Fairuza	„	38
5	Kadeejathul Kubra	„	35
6	Nafisa Sulthana	„	31
7	Dilshad Raihana	„	28
8	Mohammed Moosa Shafwan	Son	25

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(27)

Ref. No. C2-2176/2021.

15th April 2021.

Notice is hereby given to all to whom it may concern that Khairunnisa, B. w/o Mohammed Basheer, Peral House, Maimoon Nagar, Mogral P.O., Koipady Village of Manjeshwaram Taluk has filed an application for Legal Heirship Certificate in respect of the legal heirs of late Mumthaz, w/o Mohammed Kunhi who expired on 16-9-2020 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Mumthaz that it is proposed to issue a Legal Heirship Certificate according to this to the applicant.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Khairunnisa, B.	Daughter	34
2	Mahin Ali, B.	Son	32
3	Abdul Hameed, B.	„	31

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

Taluk Office,
Manjeshwaram.(Sd.)
Tahsildar.